

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 22/2012

in

Petition No. 261/2009

Coram:

Dr. Pramod Deo, Chairperson

Shri S. Jayaraman, Member

Shri V. S. Verma, Member

Date of Hearing: 25.9.2012

Date of Order: 14.11.2012

IN THE MATTER OF

Review of order dated 7.6.2012 in Petition No. 261/2009 regarding determination of generation tariff for Rihand Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014.

AND

IN THE MATTER OF

NTPC Ltd

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited, Lucknow
 2. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer
 3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
 4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
 5. Tata Power Delhi Distribution Ltd, Delhi
 6. BSES-Rajdhani Power Ltd, New Delhi
 7. BSES-Yamuna Power Ltd, Delhi
 8. Punjab State Electricity Board, Patiala
 9. Haryana Power Purchase Centre, Panchkula
 10. Himachal Pradesh State Electricity Board, Shimla
 11. Power Development Department, Government of J&K, Jammu
 12. Engineering Department, Union Territory of Chandigarh, Chandigarh
 13. Uttarakhand Power Corporation Ltd, Dehradun
-Respondents**



Parties Present:

1. Shri M. G. Ramachandran, Advocate, NTPC
2. Ms. Swapna Seshadri, Advocate, NTPC
3. Shri Rohit Chhabra, NTPC
4. Shri A. Basu Roy, NTPC
5. Shri C. K. Mondol, NTPC
6. Shri Ajay Dua, NTPC
7. Shri Shankar Saran, NTPC
8. Shri Sameer Aggarwal, NTPC
9. Shri. Sudesh K Jain, NTPC
10. Shri Rajiv Kumar, NTPC

ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 7.6.2012 in Petition No. 261/2009 relating to the determination of generation tariff in respect of Rihand Super Thermal Power Station Stage-I (1000 MW) (hereinafter referred to as 'the generating station') for the period from 1.4.2009 to 31.3.2014. Aggrieved by the said order, the petitioner has sought review on following issues:

- (i) Disallowance of capital expenditure on account of CEA approved schemes and other schemes,*
- (ii) Disallowance of Capital expenditure for Phasing out of Halon fire fighting system with alternate Inert gas, and*
- (iii) Cumulative depreciation adjustment in respect of un-discharged liability as on 31.3.2009.*

2. The petition was heard on admission. During the hearing, the learned counsel for the petitioner did not press for the issue related to the disallowance of capital expenditure on account of CEA approved schemes and other schemes as listed at clause (i) above. As regards issues at clauses (ii) and (iii) above, the learned counsel

submitted that the error apparent on the face of the record be rectified and tariff of the generating station for 2009-14 be revised accordingly.

3. Heard the learned counsel for the petitioner. Admit, on the issues raised in clauses (ii) and (iii) of paragraph 1 above. Issue notice.

4. The petitioner is directed to serve copy of the application for review on the respondents, latest by 22.11.2012 along with a copy of this order. The respondents may file their replies by 5.12.2012, with advance copy to the petitioner, who shall file its rejoinder, if any, latest by 12.12.2012.

5. Matter to be listed for final hearing on 18.12.2012.

Sd/-
[V. S. Verma]
Member

Sd/-
[S. Jayaraman]
Member

Sd/-
[Dr. Pramod Deo]
Chairperson

